

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 119 of 2020**

**In the matter of:**

**Vivek Mudgil**

**....Appellant**

**Vs.**

**Eninov Systems Pvt. Ltd. & Anr.**

**....Respondents**

**Present**

**For Appellant: Mr. Deep Verma, Advocate.**

**For Respondents: No appearance.**

**ORDER**  
**(Virtual Mode)**

**15.12.2020:** It is represented on behalf of the Appellant that the Statutory Auditor of the Company had resigned by submitting resignation letter and at this stage Learned Counsel for the Appellant informs this Tribunal the same has not been accepted. As such this Tribunal directs the Learned Counsel for the Appellant to file an Affidavit in this regard and the same is to be filed on **18<sup>th</sup> December, 2020**. The Office of the Registry is permitted to receive the said Affidavit.

On behalf of the Respondent, there is no appearance by the Learned Counsel Mr. Harsh Sethi on record and inspite of the fact link has been provided he has not made his appearance before this Tribunal.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Shreesha Merla]**  
**Member (Technical)**

*Sim/nn*